

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 656 OF 2003
ALLAHABAD THIS IS THE 01st DAY OF JULY, 2003

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER-A
HON'BLE MR. A.K. BHATNAGAR, MEMBER-J

Surjeet Singh,
Son of Late Kulveer Singh,
Resident of village and post Mahab,
Tehsil Siyana,
District-Bulandshahr.Applicant

(By Advocate Shri V.B. Shukla & Shri P.K. Mishra)

Versus

1. The Union of India,
through Secretary,
Ministry of Communication,
Department of Post,
New Delhi.
2. Director Post and Telegraphs Office,
Meerut Region,
Meerut, U.P.
3. Superintendent of Post Offices,
Bulandshahr. U.P.
4. Asstt. Superintendent of Post Offices,
Bulandshahr, U.P.

.....Respondents

(By Advocate Shri R.C. Joshi)

ORDER

HON'BLE MAJ. GEN. K.K. SRIVASTAVA, MEMBER-A

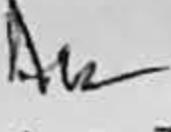
The applicant, in this O.A. filed under section 19 of Administrative Tribunals Act 1985, has challenged his removal from the post of Branch Post Master Mahab, District Mahab and prayed that a direction be issued to the respondents to permit the applicant to work as EDBPM, Mahab, District Bulandshahr.

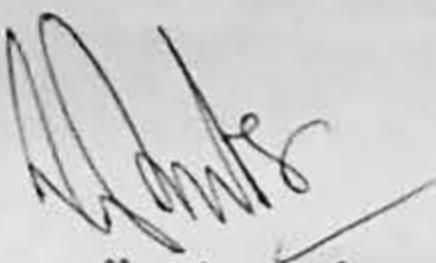
2. The applicant's father Shri Kulveer Singh was regular Branch Post Master, Mahab. Shri Kulveer Singh expired on

14.07.1999. The applicant was engaged as Branch Post Master at Mahab with effect from 21.07.1999. He was dis-engaged with effect from 01.05.2000. Learned counsel for the applicant submitted that the applicant has filed a representation before Superintendent Post Office, Balandshahr on 21.12.02 (Annexure A-3) and the same be directed to be decided.

3. It is not disputed that the applicant was dis-engaged with effect from 01.05.2000. No cause has been shown as to why the applicant could not agitate the matter within a period of limitation as provided under section 21 of Administrative Tribunals Act 1985. Besides the applicant slept over himself for more than 2½ years to file his representation. No application for condonation of delay has been filed.

4. In view of the above, we dismiss the O.A. as time barred. There shall be no order as to costs.


Member-J


Member-A

/Naeem/